

(b) if so, to what extent;

(c) what deficit in production for self-sufficiency will be left after completion of these two schemes; and

(d) how the deficit is to be met?

The Minister of Industry (Shri Manubhai Shah): (a) and (b). The two firms have not yet gone into production. One of the firms have been granted the import licence for plant and machinery and they have already opened a letter of credit for this purpose, and have also imported a portion of the machinery covered by the import licence. The other firm is yet to take effective steps such as import of plant and machinery, raw materials etc. to implement their programme.

(c) and (d). A total capacity of 1261 million Nos. of razor blades per annum has so far been licensed in the large scale sector and a unit for the manufacture of 12 million Nos. in the Small Scale Sector has also been approved. Two more schemes in the large scale sector with a total capacity of 210 million Nos. are at present under consideration. Further schemes will also be considered for approval on merits. When all these units come into full production, it would be sufficient to meet the foreseeable demand in the country.

Tea-garden Workers

297. { Shri Anurobindo Ghosal:
Shri S. A. Mehdi:
Shri P. G. Deb:

Will the Minister of Commerce and Industry be pleased to state:

(a) whether any sample survey was made by the Tea Board regarding the tea-garden workers' addiction to alcohol; and

(b) if so, the details of their report?

The Minister of Commerce (Shri Kanungo): (a) and (b). No survey has been made by the Tea Board specifically regarding tea garden workers' addiction to alcohol. How-

ever, a sample survey undertaken in 1958 of the general economic and social behaviour pattern of tea plantation labour in 10 gardens in Assam revealed a high incidence of liquor addiction in the families investigated.

Agricultural Loan to Displaced Persons in Tripura

298. Shri Basaratha Deb: Will the Minister of Rehabilitation and Minority Affairs be pleased to state:

(a) how many refugee families are yet to receive full agricultural rehabilitation loan in Tripura; and

(b) what steps are being taken to expedite the payment?

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): (a) 1,599 families.

(b) Payments are expected to be completed by the 31st March, 1961.

Misuse of newsprint quota

299. Shri Halder: Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question No. 2331 on the 7th September, 1960 and state:

(a) whether investigation has since been completed in regard to misuse of newsprint quota by Calcutta papers;

(b) if so, which are the papers involved; and

(c) the action taken in the matter?

The Minister of Industry (Shri Manubhai Shah): (a) No, Sir.

(b) and (c). Do not arise.

Corporations for Small Scale Industries

300. { Shri Ram Krishan Gupta:
Shri Ajit Singh Sarhadi:
Shri Madhusudan Rao:
Shri Damani:
Shri Pangarkar:

Will the Minister of Commerce and Industry be pleased to refer to the reply given to Unstarred Question

No. 6 on the 1st August, 1960 and state the progress since made in the establishment of Corporations for small-scale industries in the remaining States?

The Minister of Industry (Shri Manubhai Shah): The remaining State Governments have not yet finalised their schemes for setting up of Corporations for Small Scale Industries. They have been requested to expedite the finalisation of their schemes.

Citizenship Rights for Tibetans

301. Shri Hem Raj: Will the Prime Minister be pleased to state:

(a) the number of properties purchased by Tibetans in Punjab during 1960 and the value thereof; and

(b) whether those Tibetans have obtained the citizenship rights in India?

The Prime Minister and Minister of External Affairs (Shri Jawaharlal Nehru): (a) No immovable property has been purchased by any Tibetan in the Punjab during 1960.

(b) No Tibetan refugee has been granted Indian citizenship so far.

Leather Industry

302. Shrimati Ila Palchoudhuri: Will the Minister of Commerce and Industry be pleased to state:

(a) whether it is a fact that a proposal to set up functional industrial estates in India for the development of leather industry in the country is under the consideration of the Government of India;

(b) if so, the details thereof; and

(c) the nature of progress made in connection therewith?

The Minister of Industry (Shri Manubhai Shah): (a) to (c). On the recommendation of the Panel for Leather and Leather Goods Industries, it has been proposed to the Governments of U.P. and Madras to set up, one industrial estate each at Agra and

Madras exclusively for the manufacture of leather goods including footwear during the first year of the Third Plan. The scheme for this Industrial Estate at Madras is being formulated by the State Government and the land required for it will be acquired during the current financial year. The details of the scheme of the Industrial Estate at Agra are awaited from the U.P. Government.

Barter Deals

303. Shri P. C. Borooah: Will the Minister of Commerce and Industry be pleased to state:

(a) whether barter deals are allowed between private parties in India and abroad; and

(b) if so, whether they are routed through the State Trading Corporation?

The Minister of Commerce (Shri Kanungo): (a) Yes, Sir, in approved cases.

(b) Yes, Sir.

अल्पमूनीयम का कारखाना

३०४. श्री मोहन स्वरूप : क्या वाणिज्य तथा उद्योग मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या यह सच है कि नैनी (इलाहाबाद के निकट) में रूस के सहयोग से एक अल्पमूनीयम का कारखाना स्थापित किया जा रहा है;

(ख) यदि हां, तो यह कारखाना संभवतः कब तक स्थापित हो जायेगा और उस पर अनुमानतः कितना व्यय होगा; और

(ग) इस संबंध में रूस से सहायता के तौर पर कितनी राशि प्राप्त होने की आशा है;

उद्योग मंत्री (श्री मनभाई शाह) :
(क) जी नहीं ।

(ख) तथा (ग). प्रश्न ही नहीं उठते ।